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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 07/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

NAME OF THE PARTIES: HSBC Daisy Investments (Mauritius) Ltd.

V/s.

Reliance Infratel Limited & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Ms. Alpana Gane a/c.	Counsel	
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2	Ms. Jahan. A. Chokshi.	Advocate.	
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i/b Naik Naik & Co, Advocates  
for Respondents Nos 1 to 3

JJA

MR. ROHAN RAJADHYAKSHA

a/w MS. SHERNA DOONGAJI

i/b AZB Partners

for the **ORDER**  
for the Petitioners

Sd/ Dr. J. A.

CP 07/397-398/NCLT/MB/MAH/2016

For rejoinder has been filed on behalf of the Petitioner to the main Company Petition and also reply to the maintainability of the application, this matter is posted for hearing with liberty as sought by the Respondent's side to file sur-rejoinder, if any, new facts have been placed by the Petitioner.

List this matter on 02.02.2018.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)